## GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:462 ANSWERED ON:09.12.2013 CONTRACT LABOUR ACT Alagiri Shri S. ;Yadav Shri M. Anjan Kumar

## Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the aims and objectives of Contract Labour (Regulation & Abolition) Act, 1970;
- (b) the number of times the Act has been violated during each of the last three years and the current year;
- (c) the number of convictions during the said period;
- (d) the number of cases still pending in the court under the said Act at present; and
- (e) the details of ten oldest cases amongst the pending cases along with the reasons therefor, case-wise?

## **Answer**

## MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

- (a): The aims and objective of the Act are to regulate the employment of contract labour in certain establishments and to provide for its abolition in certain circumstances and for matters connected therewith. Aims and objectives are (i) Abolition of Contract Labour in respect of notified categories of establishment (ii) regulation of employment and service condition of Contract Labour where abolition is not possible (iii) provision of amenities like rest room, drinking water, etc. obligatory, (iv) and preventing default in matters of wage payment, (v) Advisory Boards of tripartite character at Central/State levels to advise Central/State Governments in administering of the legislation and registration of establishments and contractors.
- (b) to (d): The establishments of Principal Employer is registered under the Contract Labour (Regulation & Abolition) Act, and licenses are issued to eligible contractors by the Licensing Officer. Inspections are conducted by the inspectors of the contractor establishment in the Central Sphere and in case on non-compliance of the provisions of the Act, action is taken against the erring employers. The details of No. of Inspections made, No. of Irregularities/ violations, No. of Prosecutions etc. for the last three years and the current years are enclosed as Annexure-A.
- (e): The details of ten oldest cases amongst the pending cases are enclosed as Annexure-B.